

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.109
C.P.(IB)/225(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Iraki Trading Company
V/s
C M Smith & Sons Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Bhavik Nagori, Advocate
For the Respondent : Mr. Monaal Davawala, Advocate

ORDER

Learned Counsel for the applicant submits that he has moved an IA seeking amendment in the name and title of the applicant on 15.04.2024, which is yet to be listed, as the same is pending in the Registry of this Tribunal, hence, request for adjournment in the matter.

At the requested of the Counsel for the applicant, the matter stands adjourned to 17.05.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)